

HIGH COURT OF MANIPUR
AT IMPHAL

C I R C U L A R

Imphal the, 10th July, 2025

No. HCM/Misc./89-Estt(V)/ 13239 In pursuance to the direction of the Hon'ble Supreme Court passed in **Criminal Appeal No.1927 of 2025 (Arising out of SLP (CRL) No. 4658 of 2025)** titled, **Pinki versus State of Uttar Pradesh and Anr.**, the Hon'ble Chief Justice, High Court of Manipur hereby issues the following direction:-

"All the presiding officers are to ensure that the trials relating to child trafficking pending in their respective courts are to be completed within six months and if need be, by conducting the trials on day-to-day basis without fail otherwise the concerned presiding officer would be answerable to the High Court on its administrative side."


OJESH MUTUM
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Endt. No. HCM/Misc./89-Estt(V)/ 13240-46 Imphal the, 10th July, 2025, 2025

Copy to:

1. Principal Secretary to the Hon'ble the Chief Justice, High Court of Manipur.
2. P.S. to the Hon'ble Justice A. Bimol Singh, High Court of Manipur.
3. P.S. to the Hon'ble Justice A. Guneshwar Sharma, High Court of Manipur.
4. All the Sessions Judges.
5. All the Chief Judicial Magistrates.
6. All the Judicial Magistrates First Class.
7. Guard file.


REGISTRAR GENERAL
HIGH COURT OF MANIPUR